Governments. Average wages paid per personday under the Act has gone up from Rs. 65/- during 2006-07 to Rs. 91/- during 2009-10.

(c) and (d) Yes, Sir. Review and monitoring of implementation of Mahatma Gandhi NREGA is a regular process. The status of implementation of the Act in all States is reviewed in Performance Review Committee meetings which are held on quarterly basis. State-specific reviews are also taken up by the Ministry. Area officers of the Ministry and National Level Monitors are deputed to visit various districts to oversee the implementation of the Act. For independent monitoring, Eminent Citizens have been empanelled. They have been allocated different districts for making field visits. State and District level Vigilance and Monitoring Committees have been set up for monitoring of all rural development programmes including Mahatma Gandhi NREGA.

Payment of less wages under MGNREGS

1790. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether complaints have been received regarding receiving less wages against earmarked wages and not reaching wages to the labourers from the States of North East Region (NER);

(b) if so, the details thereof;

(c) whether Government has conducted any inquiry into the fact of receiving less wages by Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) job card holders in NER;

(d) if so, the details thereof; and

(e) the steps taken to check the problem?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Ministry has received 4 complaints regarding non-payment of wages to Mahatma Gandhi NREGA workers in Assam. No case of payment of less wages has been reported from any of the States in the North Eastern Region.

(c) and (d) Implementation of Mahatma Gandhi NREGA is done by the State Governments in accordance with the State Employment Guarantee Schemes formulated by the States as per the provisions of the Act. Therefore, all complaints received in the Ministry are sent to the concerned

State Governments for taking appropriate action in accordance with the provisions of the Act. In case of complaints of serious nature, the Ministry deputes National Level Monitor (NLM) to the concerned district for making enquiry. Findings of the NLM are shared with the State Governments for taking appropriate action and corrective measures.

(e) To check the problem of irregularities in wage payment, the Ministry has taken the following steps:

(i) Payment through accounts of Mahatma Gandhi NREGA workers to infuse transparency in wage disbursement. To cover gaps in financial services and outreach and also to ensure greater transparency in wage disbursement, Rural ATM, hand held devices, smart cards, biometrics and business correspondent models have been initiated.

(ii) ICT based MIS to make data available to public scrutiny, inclusive of Job cards, employment demanded and allocated, days worked, muster rolls, shelf of works, funds available/spent and fund to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.

(iii) Instructions have been issued directing all States to appoint ombudsman at district level for grievance redressal.

(iv) Independent Monitoring by NLM and Eminent Citizens.

(v) Field visit by members of Central Employment Guarantee Council.

(vi) The Ministry has set up a Working Group on Wages which has submitted its draft report.

Negotiation with the Port Trust employees

1791. SHRI D. RAJA: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that Government has negotiated with the Port Trust employees regarding their demands for revamp in the wages and salary structure and salary hike;

(b) if so, the details of the negotiations took place and the decision arrived at; and

(c) what steps are being taken to implement the agreement made in this regard?